

THE SECOND SCHEDULE

(See section 476)

FORM No. 53

WARRANT TO ATTACH THE PROPERTY OF THE PRINCIPAL ON BREACH OF A BOND TO KEEP THE PEACE

(See section 446)

To

(*name and designation of police officer*), at the police station of

WHEREAS (*name and description*) did, on the \_\_\_\_\_ day of \_\_\_\_\_, 19\_\_\_\_, enter into a bond for the sum of rupees \_\_\_\_\_ binding himself not to commit a breach of the peace, etc., (*as in the bond*), and proof of the forfeiture of the said bond has been given before me and duly recorded; and whereas notice has been given to the said (*name*) calling upon him to show cause why the said sum should not be paid, and he has failed to do so or to pay the said sum;

This is to authorise and require you to attach by seizure movable property belonging to the said (*name*) to the value of rupees \_\_\_\_\_, which you may find within the district of \_\_\_\_\_, and, if the said sum be not paid within \_\_\_\_\_, to sell the property so attached, or so much of it as may be sufficient to realize the same; and to make return of what you have done under this warrant immediately upon its execution.

Dated, this \_\_\_\_\_ day of \_\_\_\_\_, 19\_\_\_\_.

(*Seal of the Court*)

(*Signature*)

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